NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.58/(GOA)/2014 CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2016

NAME OF THE PARTIES: M/s. Amsar Pvt. Ltd.

V/s. M/s. Amsar Goa Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

<u>S. N</u>		DESIGNATION	SIGNATURE
).	M.S. BHARDWAJ Shri V. P. VERMA.	Advocates for the Respondent	
2 .	Abhay Itaji	Advocate pro Petitioner	Aller

<u>ORDER</u>

C.P. 58//397-398/CLB/MB/2014

- Ld. Advocates of the Petitioner are present. From the side of the Respondent, their Accountant Mr. Alex Jose is present.
- 2. In the Court it is stated that a draft of the settlement is prepared. However, due to certain reservations no final agreement could be reached between the parties.
- 3. Both the sides are seeking time, hence considering the circumstances, it is hereby Granted.
- 4. This C.P. is now fixed for hearing on 23nd November, 2016. Parties are directed to inform the outcome of the settlement.

Dated: 25.10.2016

sd/-

Shri M.K. Shrawat Member (Judicial)